IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

M.A. 483/2019 in C.P. (IB)-1580(MB)/2017

Under section 12A of the IBC, 2016

Saket Shantilal Jain

Resolution ProfessionalApplicant

In the matter of

Corporate Finance and Investment Services India Pvt. Ltd. & Two Ors.

..... Financial

Creditor/Petitioner

vs.

Maharashtra Aluminium and Alloys Pvt. Ltd.Corporate Debtor

Order delivered on 25.02.2019

Coram: Hon'ble Shri. M.K. Shrawat, Member (Judicial)

For the Petitioner : 1.Mr. Saket Jain, RP

2. Ms. Rekha Ambawat, Director

Financial Creditor.

For the Respondent : 1. Mr. Ashish Pyasi, a/w.

2. Ms. Anjali Trivedi 3.Mr. Umang Thaker

Per M.K. Shrawat, Member (Judicial)

ORDER

- Vide an order dated 23.10.2018 u/s 7 CIRP was commenced, moratorium was declared and one IRP was appointed.
- 2. Against that order an appeal was preferred, however, it was informed to the respected NCLAT, (Company Appeal AT No. 676/2018) on 05.02.2019 that the parties are negotiating for settlement, hence, on due consideration of the request adjourned to 12.03.2019.

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

MA 483/2019 in C.P.(IB)-1580(MB)/2017

3. The Applicant has informed that the Financial Creditors, 4 in

numbers, wherein Central Bank of India is a lead bank having

92.23% voting share, all have approved for withdrawal of the

Application. It has also been informed that the Financial

Creditors have received full amount of the outstanding dues. In the Application it is informed that no dues certificate has

been issued by the Financial Creditors. Also informed that

requisite Form FA has also been furnished.

4. Further placed on record extract of the Resolution of CoC

meeting held on 02.02.2019 wherein resolved to seek an order

from NCLT u/s 12A for withdrawal of the Petition.

5. It is worth to mention that vide an order dated 01.11.2018 the

Hon'ble NCLAT in Company Appeal (AT) (Insolvency) 676 of

2018 has directed that the IRP will not publish any notice in

the newspaper. It has also been directed that the Company

shall remain in operation and the manufacturing activity would

not suffer. Due to the said injunction, the IRP had not further

proceeded after his appointment vide an order (supra) passed

under section 7 of the Code.

6. Considering the totality of the circumstances, prima-facie it

appears that all the requisite conditions have been

accomplished, as affirmed by the Resolution Professional, the

application for withdrawal is hereby **allowed**. To be consigned

to records.

Date: 25.02.2018

Sd/-

M.K. SHRAWAT

MEMBER (JUDICIAL)

pvs

2